

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**1220/252/ND/2019**

**IN THE MATTER OF:**

**Income Tax Officer  
(M/s Organic Biofarm Pvt. Ltd.)**

**...PETITIONER**

**Vs.**

**ROC**

**...RESPONDENT**

**Section**

**Under Section 252 of Companies Act, 2013**

**Order delivered on 06.08.2019**

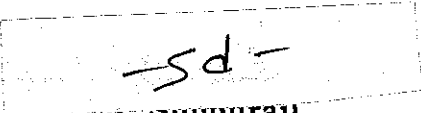
**Coram:**

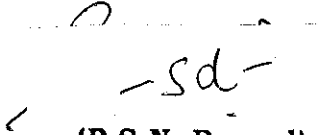
**Shri. P.S.N. Prasad,  
Hon'ble Member (Judicial)  
Dr. V.K. Subburaj,  
Hon'ble Member (Technical)**

For the Petitioner/applicant : Ms. Lakshmi Gurung, Sr. Standing Counsel  
For the Respondent : Mr. Yadubhushana Rao- AROC

**ORDER**

The advocate for Income-Tax Office/appellant has filed the assessment orders of 2011-12 along with penalty notice. AROC is present and consented to proceed further in the matter. Matter heard and reserved for orders.

  
(V.K. Subburaj)  
**Member (Technical)**

  
(P.S.N. Prasad)  
**Member (Judicial)**

HK